

IN THE NATIONAL COMPANY LAW TRIBUNAL, NEW DELHI
PRINCIPAL BENCH

CP NO.259/2016

IN THE MATTER OF:

Capital First Ltd. Applicant/petitioner
Vs.
Pier One Construction Pvt. Ltd. & Anr. Respondents

Order under Section 433 (e)& 434 of the Companies Act, 2016

Order delivered on 20.07.2017

Coram:

CHIEF JUSTICE (Retd.) M.M.KUMAR
Hon'ble President

Ms. Deepa Krishan
Hon'ble Member (T)

For the Applicant/petitioner : Ms. Kalpana Bansal, Advocate
For the Respondent :

ORDER

Learned Counsel for the petitioner applies for withdrawal of the petition.

The Petition is dismissed as withdrawn with liberty to file fresh on the same cause of action.


(CHIEF JUSTICE M.M.KUMAR)
PRESIDENT


(DEEPA KRISHAN)
MEMBER(TECHNICAL)